

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 5

IA(I.B.C)/ 1036 (CH)2024

CP (IB) No.192/Chd/Pb/2023

IN THE MATTER OF:-

Punjab National Bank

...Petitioner

Versus

Satluj Spintex Limited

...Respondent

Under Section: 7, 60(5) IBC 2016

Order delivered on 01.05.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

**For the petitioner-
Bank and applicant
in IA No.1036/24** : Mr. Harsh Garg, Advocate

**For the respondent
/corporate debtor** : Mr. Vishal Singh Tanwar, Advocate

ORDER

IA(I.B.C)/ 1036 (CH)2024

The present application has been filed for seeking amendment in the date of default as well as application Form 1. It is stated by the Id. counsel for the respondent/corporate debtor that he has e-filed the reply. Let the hard copy of the same be filed during the course of the day.

Arguments heard. ***Order Reserved.***

In the meantime, Id. counsel for the parties are directed to file relevant judgments relied upon, within two days by exchanging copies with each other.

CP (IB) No.192/Chd/Pb/2023

List on 16.05.2024, in the supplementary list.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)